

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.243/2017

In the matter of :

Shri Gaurav Chhibber

.... PETITIONER

SECTION :

Under Section 252

Order delivered on 29.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

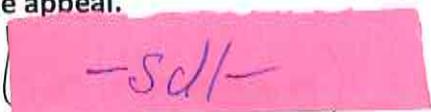
Respondent/Corporate Debtor : Ms. Aparna Mudian, Asstt. Registrar
of Companies.

For the Intervener : Ms. Lakshmi Gurung, Standing Counsel
For Income Tax Deptt and Mr. Omkar
Singh for IT Department.

ORDER

None appears for the petitioner. Ld. Assistant Registrar of Companies and Ld. Standing Counsel for the Income tax Department are present. Respondent and Income tax Department seeks some time. In relation to the Income tax Department, it is represented by the Ld. Standing Counsel that notice as directed by this Tribunal vide Order dated 11.12.2017 has not yet been served. The petitioner is directed to serve a copy of the petition/appeal along with annexure to the Income tax Department as well as the Ld. Standing Counsel who is appearing for the Income tax Department before this Tribunal. Further, two weeks time is finally granted to the respondent ROC to file its observations/reply to the appeal.

Post the matter on 20.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit